

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI**

**CP No.165/2016  
in  
OA No. 1067/2015**

**this the 1<sup>st</sup> day of June, 2016**

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Mr. Shekhar Agarwal, Member (A)**

P.K.Mehra, Suptd. /CDPO (Retd.)  
Department of Social Welfare  
R/o Vill. & P.O. Kaganheri  
Near BSF Cantt. Chawla  
New Delhi – 110 071.

.... Applicant.

(By Advocate:Shri Pratap Ch. Mishra)

VERSUS

1. Ms. Dil Raj Kaur  
Director Social Welfare  
GLNS Complex, Ferozshah Kotla  
Delhi Gate  
New Delhi -02.  
.... Respondents.
2. Shri Arun Kumar Mishra  
Addl. Director, Social Welfare  
GLNS Complex, Ferozshah Kotla  
Delhi Gate  
New Delhi -02.

(By Advocate: Shri Vijay Pandita)

**ORDER (ORAL)**

**By Hon'ble Mr.V. Ajay Kumar,**

Heard Shri Pratap Ch. Mishra, learned counsel for the applicant and Shri Vijay Pandita, learned counsel for the respondents.

2. When this matter is taken up, the learned counsel for the respondents produced a speaking order dated 31.05.2016 whereunder the representation of the applicant was considered and disposed of.

3. Accordingly, the CP is closed. Notices are discharged. However, the applicant is at liberty to question the order now passed by the respondents, if he is still aggrieved, in accordance with law. No costs.

**(SHEKHAR AGARWAL)**  
**Member (A)**

**(V. AJAY KUMAR)**  
**Member (J)**

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